

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

29.01.2008

OA No. 165/2007 with MA 125/2007

Mr. Shiv Shankar, Proxy counsel for
Mr. P.V. Calla, Counsel for applicant.
Mr. V.S. Gurjar, Counsel for respondents.

MA No. 125/2007 filed by the applicant for filing joint OA is allowed.

OA No. 165/2007

Learned counsel for the respondents, Mr. V.S. Gurjar, submitted that this OA has become infructuous on account of the fact that relief prayed for by the applicant in his OA has already been granted to him. In this connection, he has also filed certain papers, ~~which he handed over to the proxy counsel appearing on behalf of Mr. P.V. Calla, learned counsel for the applicant. He is also filing these papers before this Bench as an evidence of settlement of the payment in dispute.~~ ^{today in the open court} ~~with his~~ ^{it is necessary to} ~~grant adjournment~~ ^{at the outset by the proxy couns.} ~~matter~~ as the OA having become infructuous, as submitted by the learned counsel for the respondents.

In the result, OA is disposed of as having become infructuous accordingly.

R. Bhandari
(R.R. BHANDARI)
MEMBER (A)

N.D. Raghavan
(N.D. RAGHAVAN)
VICE CHAIRMAN

AHQ

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R.D. Bhandari